

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No.122**

**IA(I.B.C)/2604(CH)2023**

**IA(I.B.C)/1426(CH)2023**

**IA(I.B.C)/2250(CH)2023**

**In**

**CP(IB) No. 146/Chd/HP/2019**

**(Admitted)**

**IN THE MATTER OF**  
**Syndicate Bank**

**...Petitioner-Financial Creditor**

**Versus**

**HIM Alloys and Steel (P) Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), 19(2), 66(1), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 30.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 08.07.2024.

Sd/-

**Court Officer**

May 30, 2024  
Priyanka